

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1538
ANSWERED ON:27.11.2009
DEBT WAIVER SCHEME QUESTION
Pandey Shri Ravindra Kumar

Will the Minister of FINANCE be pleased to state:

- (a) Whether the farmers possessing two hectares of land have not been able to reap the benefit of Agricultural Debt Waiver and Debt Relief (ADWDR) Scheme, 2008;
- (b) if so, the details thereof; and reasons therefor;
- (c) whether the Public Sector Banks have also not been able to meet the expectation of farmers in the scheme;
- (d) if so, the details thereof; and
- (e) the agriculture loan outstanding against the farmers as on date, State-wise and public sector bank-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a) & (b): In Agriculture Debt Waiver and Debt Relief Scheme, 2008(ADWDRS), all agricultural loans of marginal farmers (having land upto 1 hectare) and small farmers (1-2 hectares), that were overdue on December 31, 2007 and which remained unpaid until February 29, 2008, were waived off. In respect of other farmers, there was a one time settlement (OTS) scheme providing a rebate of 25 percent against payment of the balance of 75 per cent.
- (c) & (d): Public Sector Banks (PSBs) have so far waived loans amounting to Rs. 17686.56 crores in approx. 77.13 lakh accounts under ADWDRS as per preliminary claims submitted by them to Reserve Bank of India (RBI).
- (e): The PSB-wise statement of agricultural loans outstanding as on March, 2009 as reported by RBI is given in Annex. State-wise details in this regard are not available with RBI.